

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 348/2010

Sub: Petition under Section 79 (c ) and (f) and Section 94 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State in Transmission and related matters) Regulation, 2009.

Date of hearing : 17.3.2011

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Ind Bharath Power (Madras) Ltd., Hyderabad

Respondents : Power Grid Corporation of India Limited,  
Gurgaon

Parties present : Shri Sunil Kumar Sharma, Advocate for the  
petitioner

Learned proxy counsel for the petitioner submitted that the counsel appearing in this matter was not able to attend the hearing due to some prior commitment. He accordingly, requested for an adjournment for one week.

2. The Commission accepted the request.

3. The petition shall be re-notified for hearing on admission on 7.4. 2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)